

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 13.07.2017

Excise Appeal No. 55735 of 2014

(Arising out of order-in-appeal No 79(SLM)CE/JPR-I/2014 dated 10.10.2014 passed by the Commissioner (Appeals), Central Excise, Jaipur-I).

M/s DKG Township & Developers Appellant
None for the assessee

Vs.

CCE, Jaipur

Respondent
Sh. R. K. Mishra, AR for the Revenue

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. Ashok K. Arya, Member (Technical)

Final Order No. 55127/ 2017

Per: **Justice (Dr.) Satish Chandra:**

The appeal was filed by the appellant on 24.11.2014. Since then the notice sent to the appellant was returned with the postal remarks “Refused”. It shows that the appellant is not interested to pursue the matter. Even in the revised list none present for the appellant nor any request for adjournment is available on record.

3. Needless to mention that as per the maxim VIALATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

4. In view of above, the appeal is dismissed for default.

(Dictated and pronounced in the open Court).

(Ashok K. Arya)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

Pant

